

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH

(IB)-136(PB)/2018

IN THE MATTER OF:

Phoenix ARC Pvt. Ltd. .... APPLICANT / PETITIONER  
Vs.  
Divine Infracon Pvt. Ltd. .... RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.02.2018

Coram:

VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the APPLICANT : Mr. Suresh Dobhal & Mr. Yugank Goel, Advocates

For the RESPONDENT :-

ORDER

Learned Counsel for the petitioner is present and moves this petition. It is represented by the Ld. Counsel for the petitioner that an advance copy of the application along with documents has been duly served upon the Corporate Debtor.

Pursuant to the service of the application along with documents, the Corporate Debtor is represented by Mr. Mansumyer Singh, Advocate. It is represented by the Ld. Counsel appearing for the Corporate Debtor that the typed set of documents served upon the Corporate Debtor, are not complete and the pages are missing. Let the Corporate Debtor communicate the same to the Ld. Counsel for the petitioner and copies of missing pages, if any, be made available to the Ld. Counsel for the Corporate Debtor. Further, based on the representation, the Corporate Debtor is granted 10 days time to file reply to the petition with an advance copy of the same to be made available to the Ld. Counsel for the petitioner. Petitioner to file rejoinder within a period of one week thereafter.

Post the matter on 12.3.2018.

Sd/-

(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)

Sd/-

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit